

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-637(PB)/2019

IN THE MATTER OF:

Gyan Chand Yadav & Ors.
Vs.

.... Applicant/petitioner

AMB Infrabuild Pvt. Ltd. & Anr.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant : -

For the Respondent(s) : Mr. Parth Goswami, Mr. Suraj Kumar Singh &
Mr. Bharat Singh, Advs.

ORDER

Ld. Counsel for the respondent seeks and is granted ten days time to file reply within with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 22.04.2019.

Sd—

(M.M.KUMAR)
PRESIDENT

Sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)